

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-151/ND/2017

In the matter of :  
Vasa Ceramics (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 19.12.2017

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Manish Raj, Co. Prosecutor  
Ms. Lakshmi Gurung, Standing  
Counsel, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and represents that reply from the ROC is yet to be filed. Ld. representative for the ROC is also present and seeks further time to file its reply. However, from the records, it is seen that the matter is pending for the last 3 months and the respondent has been seeking time to file reply repeatedly. However, one final opportunity is given to the ROC to file its reply within a period of one week.


It is needless to state that a copy of the reply shall be furnished to the Ld. authorized representative for the Appellant/petitioner. Ld. representative for the Income tax Department is present and states that copies of the appeal and annexure has not been supplied to her. Ld. Counsel for the authorized

*Contel -*



representative /Appellant is directed to furnish a copy of the appeal along with annexure to the Ld. Standing Counsel for the Income tax department. In addition, a copy of the appeal and annexure shall also be served to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off within a week from today (19.12.2017). Income tax Department to respond with their observations/objections on or before the next date of hearing.

List on 17.1.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
19.12.2017